

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THER 17TH DAY OF DECEMBER, 2002

Original Application No.692 of 1998

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN. K.K.SRIVASTAVA, MEMBER(A)

Bindra Prasad Tiwari, a/a 56 years
Son of Late Pt. Hardev Tiwari
Resident of C-33/215-B-A, Chandua
Chhittupur, Varanasi.

... Applicant

(By Adv: Shri A.K.Dave)

Versus

1. Union of India through General Manager, Department of Telecommunication Govt. of India, Varanasi.
2. Director of Telecommunication, Govt. of India, Sanchar Bhawan, New Delhi.
3. Assistant General Manager, Administrative office of General Manager Telecom, district Varanasi.

... Respondents

(By Adv: Shri D.S.Shukla)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has prayed for ~~recognition~~ relief against department of Telecommunication which has been converted into a Corporation known as Bharat Sanchar Nigam Ltd. In respect of this newly ^{created} ~~constructed~~ Corporation, Central Govt. has not issued any notification u/s 14(2) of A.T.Act 1985 conferring jurisdiction on this Tribunal to hear the disputes against Bharat Sanchar Nigam Ltd.

In the circumstances, this OA is not legally maintainable. The legal position in this regard has been settled by judgments of Division Bench of Delhi High court in case C.W.P No 2027/01 decided on 24.8.01

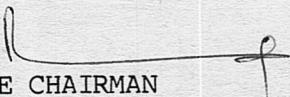
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and Bombay High court in case reported in B.S.N.L. Vs A.R.Patil and
Ors 2002(3) ATJ pg-1.

The OA is accordingly dismissed as not maintainable. No order as
to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 17th Dec: 2002

Uv/